CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 173/MP/2026

Subject	:	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Articles 10 and 11 of the Power Usage Agreements / Supplementary PUAs seeking compensation on account of issuance of GST Notifications by the Government of India and treating the same as Change in Law for 510 MW Solar Photovoltaic (PV) Power Station (Tranche –III) under CPSU Scheme-Phase-II, pursuant to liberty granted by this Commission vide Order dated 31.12.2025.
Petitioner	:	NLC India Limited
Respondents	:	Rajasthan Urja Vikas and IT Services Limited & Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri S. Venkatesh, Advocate, NLC India Shri Aashwyn Singh, Advocate, NLC India Shri Aditya Garg, Advocate, NLC India Shri Amal Nair, Advocate, Rajasthan Discoms Ms. Anju Nair, Advocate, Rajasthan Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested a two-week adjournment to obtain instructions on amending the prayers.

2. Considering the request made by the learned counsel for the Petitioner, the Commission adjourned the matter.

3. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)